GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2156
TO BE ANSWERED ON 07.08.2025

CAMPA fund and forest land in Gujarat

2156. SHRI SHAKTISINH GOHIL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of the Net Present Value deposited in CAMPA fund as on 31st March, 2025 by the State of Gujarat during the last five years;
(b) the quantum of amount that was demanded by the State of Gujarat;
(c) the quantum of amount that was allocated to Gujarat;
(d) the scale of forest land as on 31st March, 2025 converted into non-forest land in Gujarat during the last five years, to whom, when and how much land was allocated for which project; and
(e) the details of entities encroaching forest land illegally in Gujarat as on 31st March 2025and steps taken by Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) The Compensatory Afforestation Fund Act, 2016 (CAF Act) provides the legal framework for compensating the loss of forest and ecosystem services due to diversion of forest land for non-forestry purposes as per provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. The CAMPA funds including Net Present Value (NPV) are received from various user agencies as compensatory levies in lieu of diversion of forest land and are project specific. The Compensatory Afforestation Fund Rules, 2018 (CAF Rules) provide the manner in which NPV funds are to be utilised by various State/Union Territory (UT) Compensatory Afforestation Fund Management and Planning Authority (CAMPA). An amount of Rs. 441.83 crore has been deposited as the Net Present Value for the State of Gujarat during the last five years.

(b) & (c) Amount deposited under the Net Present Value in the account of Gujarat State in the National CAMPA is periodically released by National CAMPA Authority in the deposit head of the State Consolidated fund. During the last five years National Authority CAMPA has released Rs. 313.62 crore toward NPV to Gujarat State.

(d) The 'land' is a State subject. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government/UT Administration. Accordingly, the final decision to assign on lease or allot the forest land for any non-forestry purpose is within the domain of the concerned State Government/ UT Administration. However, the prior approval

of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is required for using any forest land for non-forestry purposes. In this regard, the Central Government has launched an online portal namely PARIVESH ("Pro Active and Responsive facilitation by Interactive and Virtuous Environmental Single window Hub") for the purpose of submitting and processing proposals for the Forest, Wildlife and other Environmental clearances. The details of projects like names of companies, total area, period of lease, conditions including locations and name of division is available in the public domain on the PARIVESH portal. In the last 05 years, an extent of 5784.18 ha forest land has been allowed for use for non-forestry purposes under the provision of van (sanrakshan evam samvardhan) adhiniyam, 1980.

Sl. No.	Year	Total Land Area in ha.
1	2020-21	1828.30
2	2021-22	1714.52
3	2022-23	467.10
4	2023-24	537.19
5	2024-25	1237.07
	Total	**5784.18**

However, this permission does not amount for change in status of forest land.

(e) Land is a State subject. The details of encroachment on forest land are not collated in this Ministry.

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